

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 13860/2021

(Arising out of impugned final judgment and order dated 25-08-2021 in LPA No. 146/2021 passed by the High Court of Jharkhand at Ranchi)

REENA KUMARI & ORS.

Petitioner(s)

VERSUS

JHARKHAND PUBLIC SERVICE COMMISSION & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.112792/2021-EXEMPTION FROM FILING O.T. )

WITH

SLP(C) No. 13867/2021 (XVII)

(FOR ADMISSION and I.R. and IA No.112847/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 13902/2021 (XVII)

(FOR ADMISSION and I.R. and IA No.113077/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 13999/2021 (XVII)

(FOR ADMISSION and I.R. and IA No.113875/2021-EXEMPTION FROM FILING O.T.)

Date : 13-09-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Ajit Kumar, Sr. Adv.  
Mr. Kumar Shivam, Adv.  
Mr. Mayank Sapre, Adv.  
Mr. Rohit Anil Rathi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable on 22.09.2021, only to consider the prayer of the petitioners whether as a one time measure, considering the fact that since last five years no

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examination was conducted, the age relaxation can be granted or not.

Dasti, in addition, is permitted.

(NEETU SACHDEVA)  
COURT MASTER (SH)

(NISHA TRIPATHI)  
BRANCH OFFICER